

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

O.A.No.1157/97

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New Delhi, this the 17th day of September, 1998.

HON'BLE SHRI N.SAHU, MEMBER(A)  
HON'BLE DR.A.VEDAVALLI, MEMBER(J)

Smt.Pushpa Rani, aged about 50 years,  
D/o late Shri Tara Chand,  
R/o 222, Sector-I (Type-III),  
Sadiq Nagar,  
New Delhi-110029.

....Applicant

(By Advocate: Shri Surinder Singh)

versus

Union of India through:

1.The Scientific Adviser to Raksha Mantri,  
and Director General,  
Research and Development,  
Research and Development Organisation,  
Raksha Mantralaya,  
South Block,  
New Delhi-110 011.

2.The Director,  
Defence Science Centre,  
Metcalfe House,  
Delhi.

....Respondents

(By Advocate: Shri S.M.Arif)

O R D E R(ORAL)

BY HON'BLE SHRI N.SAHU, MEMBER(A)

Heard Shri Surinder Singh, ld. counsel for applicant and Shri S.M.Arif, ld. counsel for respondents.

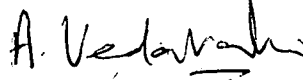
2. Relief sought for is a direction to the respondents to count the applicant's seniority in accordance with Govt. letter dated 8.12.93 and to revise her date of promotion with effect from 1.12.89, the date when her junior Smt. Kanta Sharma was promoted as U.D.C. The admitted position is that Smt.Kanta Sharma's date of appointment was 1.1.68 while the date of appointment of the applicant was 23.8.67. The applicant filed representations dated 8.12.94 and 12.1.95 addressed to respondent no.2 in

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response to which the impugned order (annexure A-1) was the reply sent. Referring to para 4 of the representation dated 3.4.96 claiming seniority from the date her junior was promoted, the respondents replied that this matter might be taken up directly with the Directorate of Man Power Development (MPD) for clarification. The answer to the representation is incomplete and has not resolved the main issue sought for in the representation. Instead of asking the applicant to move the Directorate of Man Power Development which is a part of the Defence Science Centre, the Director should have himself written, sought clarification and resolved the issue.

3. Although the pleadings are complete in this case and as by a letter dated 24.1.94 (annexure A-5) the Director, M.P.D. was already addressed on this issue for transfer of a supernumerary post of UDC, it will be most appropriate if this O.A. is disposed of with a direction to respondent no.2 to secure the clarification and convey the decision to the applicant within a period of eight weeks from the date of receipt of a copy of this order. We order accordingly.

4. The O.A. is disposed of as above. No order as to costs.

  
( DR. A. VEDAVALLI )  
MEMBER (J)

  
( N. SAHU )  
MEMBER (A)

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